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सं० 45] नई दिल्ली, शनिवार, नवम्बर 5, 1983 (कार्तिक 14, 1905)
No. 45] NEW DELHI, SATURDAY, NOVEMBER 5, 1983 (KARTIKA 14, 1905)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है, जिससे कि यह अलग संकलन के रूप में रखा जा सके।
(Separate paging is given to this Part in order that it may be filed as a separate compilation)

भाग III—खण्ड 2 [PART III—SECTION 2]

पेटेंट कार्यालय द्वारा जारी की गई पेटेंटों और डिजाइनों से सम्बन्धित अधिसूचनाएं और नोटिस
(Notifications and Notices issued by the Patent Office relating to Patents and Designs)

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PATENTS AND DESIGNS

Calcutta, the 5th November 1983

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Y—317 GI/83

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APPLICATION FOR PATENTS FILED AT THE HEAD OFFICE, 214, ACHARYA JAGADISH BOSE ROAD, CALCUTTA-700 017.

The dates shown in crescent brackets are the dates claimed under Section 135, of the Act.

(707)

29th September, 1983

- 1193/Cal/83. Shri Rabindra Nath Das. Inserted Two-in-one.
- 1194/Cal/83. Diversified products Corporation. Adjustable bench mounted leg lift exerciser.
- 1195/Cal/83. Union Carbide Corporation. Improved process for the preparation of carbofuran.
- 1196/Cal/83. David Weston. Production of a purified aluminium mono-chloride from alumina, bauxites and clays and the subsequent production of aluminum metal.
- 1197/Cal/83. Schlumberger Limited. Surface acoustic wave sensors.
- 1198/Cal/83. Devinder Raj Bhasin. An everlasting match.
- 1199/Cal/83. Fonderies Montupet. Process for the production of composite alloys based on aluminium and boron and application thereof.
- 1200/Cal/83. ICI Americas Inc. A method of preparing 2-substituted-5-methyl-pyridines.

30th September, 1983

- 1201/Cal/83. Societe Nationale Industrielle Aerospatiale S.A., Tail rotor arrangement with increased thrust for rotary wing aircraft and a device for increasing the thrust of such a rotor arrangement.
- 1202/Cal/83. The Babcock & Wilcox Company. Panel indicator.
- 1203/Cal/83. The Boots Company PLC. Therapeutic Agents. (13th September, 1983).
- 1204/Cal/83. The Boots Company PLC. Therapeutic Agents. (13th September, 1983).
- 1205/Cal/83. John F. Krumme, Darel E. Hodgson and Ronald E. McAdams. Method of contraception and apparatus for carrying out such method.
- 1206/Cal/83. Cummins Engine Company, Inc. Electronically controlled fuel pump.
- 1207/Cal/83. Massey-Ferguson services N.V. Differential mechanisms (14th October, 1982).
- 1208/Cal/83. Kennecott Corporation. Edge trimming and scrap disposal system.
- 1209/Cal/83. Kennecott Corporation. Camber-monitoring tensiometer.

1st October, 1983

- 1210/Cal/83. Maschinenfabrik Rieter AG. Cleaning machine for fiber material.
- 1211/Cal/83. Ambac Industries, Inc. Method and apparatus for indicating an operating characteristic of an internal combustion engine.
- 1212/Cal/83. Ambac Industries, Inc. Method and apparatus for controlling diesel engine exhaust gas recirculation partly as a function of exhaust particulate level.
- 1213/Cal/83. Kraftwerk Union Aktiengesellschaft. Steam turbine condenser having at least one stream bypass inlet.

3rd October, 1983

- 1214/Cal/83. Hitachi Ltd. Control method for induction motors.
- 1215/Cal/83. Kennecott Corporation. Electrohydraulic drive for process line winders, unwinders and other equipment.
- 1216/Cal/83. Kennecott Corporation. Cold rolling mill for metal strip.

- 1217/Cal/83. Kennecott Corporation. Two high hot rolling mill process and narrow strip product.
- 1218/Cal/83. Ethicon Inc. Hard tissue surgical needle.
- 1219/Cal/83. Texaco Development Corporation. Process and apparatus for recovery of water from dispersions of soot and water.
- 1220/Cal/83. M/s. Steelsworth Pvt. Ltd. Improvements in/or relating to CTC machines in the processing of tea leaves.
- 1221/Cal/83. Henry C. Lasater. Liquid degasification device.
- 1222/Cal/83. Vickers Australia Limited. Abrasion Wear resistant steel.

4th October, 1983

- 1223/Cal/83. Intech systems Corp. Differential stethoscope.
- 1224/Cal/83. Fairchild Camera and Instrument Corporation. Floating point microprocessor.
- 1225/Cal/83. Tokyu Musashi Manufacturing Co. Ltd. Algal culturing unit, artificial reef unit and artificial culturing and fishing field unit.
- 1226/Cal/83. Societe Des Electrodes ET Refractaires "Savole" (SERS). Continuous method of graphitising long carbon-containing products and a furnace for carrying out the method.
- 1227/Cal/83. Transformatoren Union Aktiengesellschaft. A three-phase current choke with a five-limb core.
- 1228/Cal/83. SKW Trostberg Aktiengesellschaft. Nitrogen fertiliser with a content of nitrification inhibitor.

5th October, 1983

- 1229/Cal/83. Westinghouse Electric Corporation. Improved vacuum interrupter contact material.
- 1230/Cal/83. Westinghouse Electric Corporation. A static var generator having a thyristor circuit arrangement providing reduced losses.
- 1231/Cal/83. Kennecott Corporation. Hot mill hydraulic direct roll drive.
- 1232/Cal/83. Kennecott Corporation. Hot mill roll brushing system.
- 1233/Cal/83. Kennecott Corporation. Hot mill self-centering roll design.
- 1234/Cal/83. Minsky Motorny Zavod. Internal combustion engine.
- 1235/Cal/83. Bigelow-Sanford, Inc., Shipping pallet and container.
- 1236/Cal/83. Leeson Corporation. Method of an apparatus for furnishing strand to user means. [Divisional date 21st July, 1980].
- 1237/Cal/83. Pont A. Mousson S.A. Method and apparatus for cutting oval pipes.

APPLICATIONS FOR PATENTS FILED AT PATENT OFFICE BRANCH, MUNICIPAL MARKET BUILDING, III FLOOR, KAROL BAGH, NEW DELHI-5.

5th September, 1983

- 604/Del/83. Kennametal Inc., "Milling cutter and indexable cutting insert therefor".
- 605/Del/83. Kennametal Inc., "Multi-insert cutter bit".
- 606/Del/83. Exxon Research and Engineering Company, "A process for separating at least one selected organic liquid from a feed comprising a mixture thereof" [Divisional date December 5, 1979].

6th September, 1983

- 607/Del/83. New Zealand Steel Limited, "Recovery of vanadium oxide".

608/Del/83. Poclair Hydraulics, "Pressurized fluid mechanism, motor or pump".

609/Del/83. Compagnie Francaise Des Petroles. "Improvements in and relating to ocean platforms".

610/Del/83. Clark & Vicario Corporation, "Deaerated liquid stock supply".

611/Del/83. Societe Nationale Industrielle Aerospatiale, "Devices for manoeuvring helicopters on a ship's deck".

612/Del/83. Shri Ram Institute for Industrial Research, "A process for the preparation of unsaturated polyester resins".

613/Del/83. Rachho Pharmaceuticals & Chemicals Pvt. Ltd., "A switching device".

614/Del/83. Soneeka Appliances, "An electrically operated washing machine".

615/Del/83. Bhakti Engineers Pvt. Ltd., "A closure member".

616/Del/83. Saurabh Natverlal Kinariwala, "A shuttle control device".

7th September, 1983

617/Del/83. The B.F. Goodrich Company, "Stabilization of polymers using citrate salts".

618/Del/83. The B.F. Goodrich Company, "Process for making low density chlorinated polyvinyl chloride foam".

619/Del/83. The B.F. Goodrich Company, "Polymerization process for carboxyl containing polymers".

620/Del/83. The B.F. Goodrich Company, "Improved process for polymerizing unsaturated acids in mineral spirits".

621/Del/83. Imperial Chemical Industries PLC., "Insecticidal product and preparation thereof". (October 11, 1982 and March 28, 1983).

622/Del/83. Imperial Chemical Industries PLC., "Insecticidal product and preparation thereof" (October 18, 1982).

623/Del/83. Prashanta Banerjee, "Shape of cricket bat".

8th September, 1983

624/Del/83. Norsk Hydro A.S., "Stabilized ammonium nitrate or stabilized products having a high content of ammonium nitrate, and method of producing such products".

625/Del/83. ELF France, "Device of the boiler type using a fuel constituted by a solid liquid suspension of the coal plus water type".

626/Del/83. The B.F. Goodrich Company, "Improved water thickening agents".

9th September, 1983

627/Del/83. Kalvan Kumar Laakar, "Double ended tube for wheels".

628/Del/83. Council of Scientific & Industrial Research, "An improved process for the manufacture of benzene and xylenes".

629/Del/83. Andre Gemignani, "A controller safety valve".

APPLICATIONS FOR PATENTS FILED IN THE PATENT OFFICE BRANCH, AT TODI ESTATES, THIRD FLOOR, SUN MILL COMPOUND, LOWER PAREL (W)
BOMBAY-400 013,

5th September 1983

270/Bom/83. Vijay Govind Gokhale. A primary package for an article of fragile and/or easily breakable nature.

6th September 1983

271/Bom/83. Cames Engineers Pvt. Lt. A drier.

272/Bom/83. Thermax Pvt. Ltd. Husk Burner.

273/Bom/83. Thermax Pvt. Ltd. Incineration Furnace.

274/Bom/83. Thermax Pvt. Ltd. Incineration Furnace.

275/Bom/83. Thermax Pvt. Ltd. Process for Caustic recovery from Effluent streams.

8th September 1983

276/Bom/83. Ricardo Carricarte Grunig. Hydraulic Drive Turbopender for Internal Combustion Engines.

9th September 1983

277/Bom/83. Dr. Chandulal Fulchand Shah. An invention for the manufacture of a pharmaceutical preparation from Argyreia.

12th September 1983

278/Bom/83. Dholaria Karsen Ramjibhai. A safety device for diesel engines.

279/Bom/83. Ahmedabad Textile Industries Research Assn. Improved Bobbin for ring frames.

13th September 1983

280/Bom/83. Bharat Gears Limited. A novel phase shifting differential.

281/Bom/83. Bharat Gears Limited. A novel differential shunt.

APPLICATIONS FOR PATENTS FILED AT THE PATENT OFFICE BRANCH, 61, WALLAJAH ROAD, MADRAS-600 002.

19th September, 1983

198/Mas/83. N. K. D. P. Rao. Pressure Motor.

23rd September, 1983

199/Mas/83. The South India Textile Research Association. Improvements in or relating to spindle drive mechanism in ring spinning frames and doubling frames.

24th September, 1983

200/Mas/83. Dr. Dasari Laxminarayan Mudiraj. Shiva Mica Metal.

ALTERATION OF DATE

152183 (59/Bom/80) Post-dated to 22nd April, 1982.

COMPLETE SPECIFICATION ACCEPTED

Notice is hereby given that any person interested in opposing the grant of patents on any of the applications concerned, may, at any time within four months of the date of this issue or within such further period not exceeding one month applied for on Form 14 prescribed under the Patents Rules, 1972 before the expiry of the said period of four months, give notice to the Controller of Patents on the prescribed Form 15, of such opposition. The written statement of opposition should be filed along with the said notice or within one month of its date as prescribed in Rule 36 of the Patents Rules, 1972.

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Typed or photo copies of the specifications together with photo copies of the drawings, if any, can be supplied by the Patent Office, Calcutta on payment of the prescribed copying charges which may be ascertained on application to that office.

CLASS : 32 F₂₀. 152155.
Int. Cl. : C 07 c 63/26.
D 06 m 1/00.

PROCESS FOR PREPARING TEREPHTHALIC ACID.

Applicants : LABOFINA S.A., OF 100, B-1120, BRUXELLES, BELGIUM.

Inventors : MR. JACQUES DANIEL VICTOR HANOTIER.

Application No. 757/Cal/1979 filed July 23, 1979.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

19 Claims.

A process for preparing terephthalic acid which comprises the steps of :

(a) oxidizing a substantially homogeneous liquid reaction mixture comprising

— at least one oxidizable terephthalic acid precursor selected from the group consisting of p-toluic acid, and mixtures of p-toluic acid and an oxidizable compound selected from the group of p-xylene, partially oxidized p-xylene derivatives, and mixtures thereof,

— an amount of at least 5% by weight of water which is sufficient to obtain a workable slurry,

— an amount of an oxidation catalyst comprising at least one catalytically — active metal compound selected from the group consisting of manganese compounds, cobalt compounds, and mixtures thereof, such as hereinbefore described, which is sufficient to provide at least a minimum amount of M mill-moles of the catalytically-active metal compound per kg of the liquid reaction mixture, wherein M is defined by the following equation (1)

$$M = \frac{y(x+A) + Bx}{Cx + D} \quad (1)$$

wherein y represents the molar ratio of water/p-toluic acid in the reaction mixture,

x represents the molar ratio of manganese/total amount of manganese + cobalt in the catalyst composition,

i.e.

$$\frac{Mn}{Mn + Co}$$

A equals about 0.200,

B equals about 10.9,

C equals about 4.35, and

D equals about 0.0724.

With a molecular oxygen-containing gas at a reaction temperature of from about 140°C to about 220°C and at a pressure sufficient to maintain at least part of the water in the liquid phase at the reaction temperature;

(b) recovering an oxidized mixture containing the terephthalic acid; and

(c) recovering the terephthalic acid from the above mixture by a process such as hereinbefore described.

(Compl. specn. 52 pages. Drg. 1 sheet).

CLASS : 70 B. 152156.
Int. Cl. : B 01 k 1/00, 3/02.

AN IMPROVED ELECTROLYTIC CELL.

Applicants : APPLIED SCIENCE RESEARCH INSTITUTE OF NO. 49, TANAKA-OOI-MACHI, SAKYO-KU, KYOTO-SHI, KYOTO, JAPAN AND NOBUATSU WATANABE OF

NO. 136, UGUISU-DAI, NAGAOKAKYO-SHI KYOTO, JAPAN.

Inventors : KENICHI MORIGAKI AND NOBUATSU WATANABE.

Application No. 865/Cal/79 filed August 21, 1979.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

7 Claims.

An improved electrolytic cell comprising a negative electrode having as the active material a light metal, an electrolyte and a positive electrode of a polycarbon fluoride, characterized in that the positive electrode contains as the main active material a polydicarbon monofluoride represented by the formula (C₂F)_n, wherein n is an integer and having a crystalline structure in which a layer structure is stacked with an inter-layer spacing of about 9.0 Å to form a packing structure, said crystalline structure exhibiting a peak at about 10° in terms of an angle of 2θ in the X-ray diffraction power pattern, and wherein said active material may contain conventional additives, if desired.

(Compl. specn. 27 pages. Drgs. 6 sheets).

CLASS : 167 H, 198 A. 152157.
Int. Cl. : B 07 b 1/00, 3/00.

MACHINE FOR CLEANING AND OR SORTING LOOSE MATERIALS.

Applicants : UKRAINSKY NAUCHNO-ISSLEDOVATELSKY INSTITUT MEKHAENZATSII ELEKTRIFIKATSII SELSKOGO KHOZYAISTVA OF KIEVSKAYA OBLAST, VASILKOVSKY RAION, P. GLEVAKHA, 1, U.S.S.R.

Inventors : 1. EVGENY SERGEEVICH GONCHAROV-KIEV, 2. ANATOLY NAZAROVICH PRILUTSKY-KIEV, 3. VIKTOR IVANOVICH SHEVCHUK-KIEVSKAYA OBLAST, 4. VLADIMIR KONSTANTINOVICH MOISEENKO-KIEVSKAYA OBLAST.

Application No. 1137/Cal/79 filed October 30, 1979.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

9 Claims.

A machine for cleaning and/or sorting loose materials, comprising at least one cleaning and/or sorting unit, a hollow casing of said unit secured to a frame, said casing accommodating arranged in a sequence a pneumatic separating duct provided with a spreader for loose material mounted therein, a rotor comprising a screen drum secured thereto, a distributor being provided at the top portion of said drum, screen cleaners installed outside of said drum and directly engaging it, a drive secured to the frame and imparting to the drum simultaneously rotary and oscillatory motions, each of said units communicating with an aspiration chamber, said screen drum being of composite design and consisting of a plurality of series-arranged sections and each of said sections comprising a screen in the form of a body of revolution, said screen being secured to support rings, and all sections being interconnected by means of equally spaced tie-rods extending through said support rings, said screen cleaners being installed diametrically opposite to one another with respect to the axis of rotation of said drum.

(Compl. specn. 39 pages. Drgs. 4 sheets).

CLASS : 9 F. 152158.
Int. Cl. : C 22 c 1/06.

DIRECT METHOD FOR PRODUCTION OF HIGH-GRADE, HIGH PURITY FERROMANGANESE.

Applicants : PACIFIC METALS CO., LTD. OF No. 6-1, 1-CHOME, OTEMACHI, CHIYODAKU, TOKYO, JAPAN.

Inventors : 1. YOSHISHIGE NAGOYA, 2. KOSUKE MURAI, 3. HIROTA AMANO AND 4. YOSHISADA SOGA.

Application No. 1143/Cal/79 filed November 2, 1979.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

4 Claims.

A direct method for production of high-grade high-purity ferromanganese comprising the steps of charging a molten Mn-containing material, a non-carbonaceous reducing agent and a slagging material in a reaction vessel and subjecting the reaction vessel to horizontal eccentric circular motion to mix and agitate the contents of the vessel, whereby the Mn-oxide contained in the molten Mn-containing material is reduced by the non-carbonaceous reducing agent.

(Compl. specn. 20 pages. Drg. Nil.

CLASS : 129 G. 152159.
Int. Cl. : B 23 d 47/00.

METAL DISC SAW.

Applicants : ROLF PEDDINGHAUS OF DETERBERGER STRASSE 25, 5828 ENNEPETAL, WEST GERMANY.

Inventors : 1. BERND STURSBURG AND 2. HUBERT BARYSCH.

Application No. 1188/Cal/79 filed November 15, 1979.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

9 Claims.

A metal disc saw for selectively cutting wide workpieces obliquely and perpendicularly with respect to their length comprising a machine frame which is pivotable about, and securable relative to a workpiece stop provided with a slit for the saw to pass there through, and wherein a tool slide, complete with drive, gearing and sawblade, is movable from a starting position occupied prior to execution of a sawcut in order to execute said cut, wherein the starting position of the sawblade is on the opposite side of the work stop to that which abuts the workpiece and wherein the cutting direction is opposite to the direction of feed, the tool slide being guided in the horizontal direction with the sawblade axis above the workpiece.

(Compl. specn. 13 pages. Drgs. 3 sheets).

CLASS : 107 H. 152160.
Int. Cl. : F 02 m 47/00, 61/18.

FUEL INJECTION NOZZLES.

Applicants : LUCAS INDUSTRIES LIMITED OF GREAT KING STREET, BIRMINGHAM B19 2XF, ENGLAND.

Inventors : PETER HOWES.

Application No. 1192/Cal/79 filed November 17, 1979.

Convention date 17th November, 1978 (45088/78) U.K.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

9 Claims.

A fuel injection nozzle for supply fuel to a compression ignition engine comprising a hollow body part, a valve assembly including a resiliently loaded valve member and a seating, the valve assembly being located within the body part with a valve head forming part of the assembly being exposed at or beyond one end of the body part, and a fuel inlet communicating with the interior of the body part, the arrangement being such that in use, when fuel under pressure is supplied to the inlet, the fuel pressure within the body part acting upon the components of the valve assembly will effect movement of the valve head away from the body and the seating to permit fuel to flow past the valve head and seating into in use, the respective combustion chamber of the associated engine, the nozzle being characterized by an annular elongated part located within the body part, said elongated part surround-

ing the portion of the valve assembly lying within the body part, said elongated part acting to define part of the wall of a chamber to which fuel under pressure is supplied from the inlet and from which fuel flows when the head is moved out of contact with the seating, the wall thickness of said elongated part being such that the wall deflects during the initial delivery of fuel to the nozzle thereby to store part of the initial flow of fuel whereby the initial rate of flow of fuel past the valve head and seating will be at a reduced rate.

(Compl. specn. 10 pages. Drgs. 2 sheets).

CLASS : 73. 152161.
Int. Cl. : D 06 45/08, 45/18.

SQUEEZE ROLL ADAPTED TO ADJUST WIDTHWISE DISTRIBUTION OF PRESSURE ON CLOTH BEING TREATED IN A SPREAD STATE.

Applicants : WAKAYAMA IRON WORKS, LIMITED OF NO. 4, 2-CHOME, MINAMI-KATAHARA, WAKAYAMA-SHI WAKAYAMA-KEN, JAPAN.

Inventors : HIROSHI AZUMA.

Application No. 1248/Cal/79 filed November 28, 1979.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

7 Claims.

A squeeze roll adapted to adjust the widthwise distribution of pressure on cloth being treated in a spread state, comprising a support shaft journaled at its opposite ends having a shaft axis with ends, a cylindrical tube coaxially fixed to said support shaft at the central portion thereof having a tube axis with ends, conical pistons having conical heads and rotatably and slidably mounted on opposite ends of said shaft, interior conical guide members formed on the inner surface of said cylindrical tube at the opposite ends thereof & adapted to be contacted with the conical heads of said pistons, and thrust means mounted on the opposite ends of said support shaft for imparting an axially adjustable force to said pistons, the arrangement being such that said shaft axis ends are offset from said tube axis ends and the pressure of contact between said conical heads and said conical guide member is adjustable whereby said conical pistons eccentrically load said guide members, thereby bending said tube.

(Compl. specn. 13 pages. Drgs. 3 sheets).

CLASS : 62 C, 154 D. 152162.
Int. Cl. : C 09 b 67/00; D 06 p 1/02.

AQUEOUS AZO DIRECT DYESTUFF FORMULATION AND A PROCESS FOR ITS PREPARATION.

Applicants : CASSELLA AKTIENGESELLSCHAFT OF 526, HANAUER LANDSTRASSE, 6000 FRANKFURT/MAIN-61, WEST GERMANY.

Inventors : 1. WOLFGANG BAUER, 2. HEINZ DICKMANN, 3. KONSTANTIN MORGENROTH, 4. KUNO REH AND 5. JOACHIM RIBKA.

Application No. 47/Cal/80 filed January 14, 1980.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

11 Claims.

Aqueous azo direct dyestuff formulation containing at least one polyazo direct dyestuff of the group selected, such that it contains 3 azo bonds and 2 to 4 groups conferring solubility in water and such that it contains 4 azo bonds and at least two groups conferring solubility in water, which polyazo dyestuff is stable to alkali and contains within an aromatic ring at least one hydroxy group, a compound exhibiting an alkaline reaction, namely a tertiary alkali metal phosphate and/or an alkali metal metasilicate and/or alkali metal hydroxide and

optionally a hydrotropic compound characterised in that the said dyestuff formulation has a pH value equal to or greater than 12 and a dyestuff concentration of 5 to 50% by weight.

(Compl. specn. 19 pages. Drgs. 2 sheets).

CLASS : 172 F. 152163.
Int. Cl. : D 02 g 1/00 & 3/00.

APPARATUS FOR PRODUCING A BOUND YARN.

Applicants : SCHUBERT & SALZER MASCHINENFABRIK AKTIENGESELLSCHAFT OF FRIEDRICH-EBERT-STRASSE 84, 8070 INGOLSTADTX, GERMANY.

Inventors : 1. ERICH BOCK, 2. EUGEN HINI, 3. BURKHARD WULFHORST AND 4. BERNHARD GRUPP.

Application 57/Cal/80 filed January 16, 1980.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

10 Claims.

Apparatus for producing a bound yarn, which consists of a sliver round which a binding thread is wound, and having a hollow spindle mounted between a pair of delivery rollers and a pair of draw-off rollers, with a rotating binding thread bobbin arranged coaxially of the hollow spindle, and with a housing which surrounds the binding thread bobbin, characterized in that the housing is stationarily arranged and is closed off by a cover which comprises a bore lying centrally of the hollow spindle; and means for building up an air pressure in the housing, in the vicinity of the bore, by an air current which can be produced in the housing and/or can be introduced into the housing, the magnitude of this air pressure being at least equal to or greater than the external pressure surrounding the bore.

(Compl. specn. 19 pages. Drgs. 2 sheet).

CLASS : 27 E. 152164.
Int. Cl. : E 04 b 5/54,
E 04 c 2/14.

CONSTRUCTION ELEMENTS : PROCESS AND DEVICE FOR MANUFACTURING SAME.

Applicants : ISOVER SAINT-GOBAIN OF 63, RUE DE VILLIERS, F92209 NEUILLY SUR SEINE, FRANCE.

Inventors : 1. YVES BUCK AND 2. ADRIEN DELCOIGNE.

Application No. 168/Cal/80 filed 14 February, 1980.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

25 Claims.

A construction element of plaster and like, in the form of a plate comprising reinforcements distributed in the greater part of its thickness, characterised in that along lines parallel to the upper and lower surfaces of the plate the reinforcements are concentrated in a predetermined zone of the thickness of the plate, such that the plaster may be removed plumb with these lines thus forming folding lines to produce a non-planner construction element.

(Compl. specn. 22 pages. Drgs. 5 sheets).

CLASS : 47 A. 152165.
Int. Cl. C 10 b 47/00.

PROCESS FOR THE PRODUCTION OF COKE.

Applicants : CHARBONNAGES DE FRANCE OF 9 AVENUE PERCIER, 75008 PARIS, FRANCE AND HOUILLERES DU BASSIN DU NORD ET DU PAS-DE-CALAIS OF 64 RUE DES MINIMES, 59500 DOUAI (NORD), FRANCE.

Inventors : GEORGES PRUDHON AND JACK VERLAINE.

Application No. 576/Cal/80 filed May 14, 1980.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

14 Claims.

Process for production of coke comprising the preparation according to a known method of a mixture based on constituent coal fines with particule sizes such that 80% have dimensions of less than about 2 mm, containing non-coking or poorly coking coals having a swelling index of not more than 5, at least some of the constituent coal fines being agglomerated in a press after addition of a tar pitch or bitumen having a KS point of about 70 to 85°C, said mixture being intended to be charged into a coke oven chamber, wherein at least some of the obtained agglomerates are recrushed to a particule size such that 50% have dimensions less than 5 mm, before said charging into the coke oven chamber.

(Compl. specn. 21 pages. Drgs. Nil).

CLASS : 172 C₁. 152166.
Int. Cl. : D 01 g 15/84.

A CARD CLOTHING FOR CARDING MACHINES.

Applicants : GRAF & CIE. A-G., OF ALTE JONAS-TRASSE, CH-8640 RAPPERSWIL, SWITZERLAND.

Inventors : WERNER SIEGRIST.

Application No. 758/Cal/80 filed July 1, 1980.

Appropriate Office for Opposition Proceedings (Rule 4, Patent Rules, 1972) Patent Office, Calcutta.

7 Claims.

A card clothing for carding machines including a plurality of flexible card wires consisting of staple shaped wire sections of a predetermined wire gauge and each including a pair of legs integrally connected to each other by the staple crown, said legs defining teeth and said staple crown defining the base web of each card wire section, said teeth defining lanes extending in the direction of the flow of the fibers to be carded relative to the card clothing, said card wires being disposed in a pattern-like arrangement into a card fillet, said teeth being arranged in a plurality of groups arranged consecutively relative to said direction of fiber flow, each group comprising a plurality of rows of teeth in a diagonal stitch pattern with each row of teeth defining a line extending perpendicularly to said direction of fiber flow, a given row of teeth in one group being displaced relative to a given row of teeth in another group in said direction of fiber flow, a distance measured perpendicularly to said direction of fiber flow which do not exceed said wire gauge, such that said card clothing comprises no free lanes.

(Compl. specn. 19 pages. Drgs. 3 sheets).

CLASS : 32 E. 152167.
Int. Cl. : C 08 f 1/09, 3/28, 3/30.

SUSPENSION POLYMERIZATION PROCESS FOR MAKING VINYL RESINS FOR USE IN PLASTISOL.

Applicants : THE B.F. GOODRICH COMPANY OF 277 PARK AVENUE, NEW YORK, NEW YORK 10017, UNITED STATES OF AMERICA.

Inventors : MARION GEORGE MORNINGSTAR.

Application No. 1225/Cal/80 filed October 28, 1980.

Appropriate Office for Opposition Proceedings (Rule 4, Patent Rules, 1972) Patent Office, Calcutta.

13 Claims.

A suspension polymerization process for producing polymers of vinyl and vinylidene halides and copolymers thereof with each other or either with one or more vinylidene monomers having at least one terminal $\text{CH}_2=\text{C} <$ grouping for use in plastisole comprising, forming a monomer premix containing

the monomer or monomers to be polymerized, the aqueous reaction medium, a polyvinyl alcohol suspending agent, in the range of 0.5% to 1.5% by weight based on the weight of the monomer(s) being polymerized and a nonionic surfactant as hereinbefore described, having a hydrophile-lipophile balance of less than 3.5, in the range of 0.1% to 1.5% by weight, agitating said premix to form suspended droplets of monomer in the premix, adding an oil-soluble free radical yielding polymerization catalyst as hereinbefore described in an amount in the range of 0.01% to 0.5% by weight to said agitated premix, polymerizing said premix with continued agitation at a temperature in the range of 30°C to 70°C to form an aqueous slurry of dense, spherical and glassy polymer particles having a diameter in the range of 10 to 100 microns, and thereafter recovering said particles from said slurry in the usual manner.

(Compl. Specn. 31 pages. Drg. 1 sheet).

CLASS : 61 H & K. 152168.

Int. Cl. : B 01 d 1/00
F 26 b 21/00.

PROCESS FOR DRYING PARTICULATE ORGANIC SOLID MATERIALS PARTICULARLY BROWN COAL.

Applicants : VOEST-ALPINE AKTIENGESELLSCHAFT OF A-1011 VIENNA, FRIEDRICHSTRASSE 4, AUSTRIA.

Inventors : 1. ALOIS JANUSCH AND 2. FRANZ WOLFGANG MAYER.

Application No. 1160/Cal/80 filed October 14, 1980.

Appropriate Office for Opposition Proceeding (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

13 Claims.

A process for drying a particulate organic solid material particularly brown coal by using steam, wherein the organic solid material having a maximum grain size of 50 mm is continuously suspended with water and heated in a first drying stage to a temperature of at least 100°C under super-atmospheric pressure, and the resulting suspension or sludge is subsequently passed through a second drying stage under the same or increased pressure and thereafter passed through a third drying stage at super-atmospheric pressure wherein it is centrifuged, CO₂ generated in the individual drying stages being discharged or vented heating being effected in the said second and third drying stages by supplying steam thereof, and continuously discharging the separated solid materials from the last drying stage and pressure is released, and final drying is effected by the action of air in an aeration stage.

(Compl. specn. 25 pages. Drgs. 4 sheets).

CLASS : 40 F, 61 B. 152169.

Int. Cl. : B 01 j 1/00
F 26 b 17/00, 21/00.

APPARATUS FOR DRYING PARTICULATE ORGANIC MATERIAL PARTICULARLY BROWN COAL.

Applicants : VOEST-ALPINE AKTIENGESELLSCHAFT OF A-1011 VIENNA, FRIEDRICHSTRASSE 4, AUSTRIA.

Inventors : ALOIS JANUSCH.

Application No. 1161/Cal/80 filed October 14, 1980.

Appropriate Office for Opposition Proceeding (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

15 Claims.

Apparatus for drying particulate organic materials, particularly brown coal, by means of steam and of hot water, comprising a space maintained under a pressure exceeding atmospheric pressure, through which space the organic materials are, preferably continuously, fed in form of a sludge or suspension and in which space the organic materials are at least partially separated from the water, characterized in that at the upper end of the space maintained under a pressure exceeding atmospheric pressure at least one supply opening is provided and that at the lower end of said space at least one discharge opening for solid materials is

provided and in that between said supply opening and said discharge opening sieves are obliquely arranged which are roofing chambers limited by water-impermeable and preferably heat-insulating walls and having drain channels connected thereto and in that further a plurality of sieves is arranged in the manner of cascades one above the other, the bottom edges of the sieves being located above the most elevated area of the sieve arranged immediately below each sieve considered.

(Compl. specn. 12 pages. Drg. 1 sheet).

CLASS : 47 C. 152170.

Int. Cl. : C 10 b 25/16.

CLOSING AND OPENING DEVICE FOR USE IN COKE OVENS.

Applicants : DR. C. OTTO & COMP. GMBH OF CHRISTSTRASSE 9, 4630 BOCHUM, WEST GERMANY.

Inventors : THEO RODDENBERG AND DIETER JANSSEN.

Application No. 580/Cal/81 filed May 30, 1981.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

1 Claim.

A device in coke ovens for consecutively closing the seal of the main and opening the cover of the gas off take pipe and activating such cover and seal in the opposite sense and converse sequence, characterised by :

(a) Two draw rods (18, 30) form by way of forked ends (31, 32) an articulation (29) and pivoted therein in a plane perpendicular to the axis of the main (13).

(b) The bottom draw rod (18) being raised and lowered, downwards movement of the draw rods (18, 30) leading first to closure of the main seal (15), then to opening of the offtake pipe cover (14), whereas upwards movement of the draw rods (18, 30) leads first to closure of such cover (14) then to the opening of the main seal (15).

(c) The pivot pin (26) has mounted on it, proceeding from the outside to the inside, the fork ends (31) of the bottom draw rod (18), the fork ends (32) of the top draw rod (30) and in the centre a bell crank lever, the same being mounted through the agency of a slot (23) extending along the length of one arm (35) of the bell crank lever, the arm being of flat bar stock, a pair of rails (19) or the like being provided symmetrically of the draw rods (18, 30) on a wall disposed laterally of the offtake pipe (11) in order to guide the pivot pin (26) vertically,

(d) The seal (15) of the main being attached to the other arm (20) of the bell crank lever, the same being pivotable around the attachment position (25).

(e) The top draw rod (30) having at its end an elongated eye (22) serving to guide the end (27) of an arm disposed on a shaft (28) serving to guide the weight-loaded gas offtake pipe cover (14).

(Compl. specn. 8 pages. Drgs. 4 sheets).

CLASS : 9 D. 152171.

Int. Cl. : C 21 b 1/00, 21/00.

A PROCESS FOR PREPARATION OF IMPROVED ALUMINIUM SILICON BASE ALLOYS.

Applicants & Inventors : DUAL MUKHERJEE, C/O SI. L. B. MUKHERJEE, C.I.T. BUILDINGS (OLD) BLOCK NO. 7/B, FLAT NO. 32, BELIAGHATA, PIN 700010, CALCUTTA-10.

Application No. 839/Cal/81 filed July 25, 1981.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

6 Claims.

A process for the preparation of aluminium silicon base alloys having silicon in the range of 8 to 25% by weight of

the total alloy, which comprises treating the alloy before casting with an inoculating agent characterized in that an inoculating agent as herein described is used in an amount not exceeding 1% by weight of the total alloy.

(Compl. specn. 11 pages. Drgs. 1 sheet).

CLASS : 85 J & R. 152172.
Int. Cl. : C 21 b 7/00, F 27 b 1/10.

AERATION FEEDER FOR SUPPLYING PULVERIZED COAL TO BLAST FURNACE HEARTH.

Applicants : DONETSKY NAUCHNO-ISSLEDOVATELSKY INSTITUT CHERNOI METALLURGIJ OF DONETSK, BULVER SHEVCHENKO, 26, USSR AND DONETSKY POLIT-EKHNICHESKY INSTITUT OF DONETSK, LUTSA ARTEMA, 58, USSR.

Inventors : 1. STANISLAV LVOVICH YAROSHEVSKY, 2. ALEXEI MIKTEEVICH KAMARDIN, 3. LEO NID PEDOROVICH LUKYANCHENKO, 4. GRIGORY NIKOLAEVICH SIDORENKO, 5. MIKHAIL VASILIEVICH CHEMIKOSOV, 6. VIKTOR IVANOVICH MACHIKIN, 7. NIKOLAI TROFIMOVICH LIFENKO, 8. ANTOLY ALFONSOVICH YARMAL, 9. ANTOLY IVANOVICH RYAVENKO, 10. VLADIMIR PETROVICH TERESCHENKO, 11. VASILY VASILIVICH STEPANOV, 12. VITALY VASILIEVICH BRAGA AND 13. ALEXANDR ANDREEVICH MOZGOVOI.

Application No. 1346/Cal/81 filed November 27, 1981.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

3 Claims.

An aeration feeder for supplying pulverized coal to a blast furnace hearth comprises an aeration chamber, a valve gear screen disposed across said chamber, a discharging pipe provided with a discharging door disposed on a side surface of an end of this pipe located within the aeration chamber, a locking and regulating element telescopically inserted into said pipe and provided with a hollow rod, said element being in the form of a rotating bush provided with calibrated openings alternatively communicating with the discharging door provided in the discharging pipe.

(Compl. specn. 11 pages. Drgs. 1 sheet).

CLASS : 136 M. 152173.
Int. Cl. : B 60 c 25/00.

EXPANDABLE CARRIER APPARATUS FOR A TIRE BUILDING MACHINE.

Applicants : NRM CORPORATION OF 3200 GILCHRIST ROAD, P.O. BOX 6338, AKRON, OHIO 44312, U.S.A.

Inventors : 1. MARCUS H. COLLINS AND 2. KIRITKUMAR R. PATEL.

Application No. 429/Cal/79 filed April 28, 1979.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

6 Claims.

An expandable carrier apparatus for transferring a tread and a radial tread ply band from a building station to a further work station comprising an annular support member having an annular inner peripheral surface, and a fluid expandable annular tube element having an upper wall portion and a lower wall portion, said lower wall portion being movable radially away from said upper wall portion upon expansion of said tube element and being movable radially toward said upper wall portion upon contraction of said tube element, said upper wall portion including an annular peripheral surface bonded along a portion of the width thereof to said annular inner peripheral surface of said support member, said lower wall portion including an annular outer peripheral surface, a plurality of gripper means supported in an annular array on said annular outer peripheral surface of

said lower wall portion, said annular array of gripper means being operable to engage and grip a tread and a radial tread ply band disposed centrally of said annular array of gripper means upon expansion of said tube element, said tube element when expanded effecting a decrease in diameter of said annular array of gripper means and when contracted effecting an increase in the diameter of said annular array of gripper means to thereby effect the release of a gripped tread and radial tread ply band, a plurality of ply bands disposed only in said lower wall portion adjacent said plurality of gripper means to increase the rigidity of said lower wall portion to provide for uniform radial movement of said lower wall portion and said gripper means disposed thereon upon expansion of said tube element to effect gripping of a tread and a radial tread ply band thereby and to prevent collapse of said tube element upon contraction.

(Compl. specn. 19 pages. Drgs. 1 sheet).

CLASS : 123. 152174
Int. Cl. : C 05 g 1/06.

PROCESS FOR THE PREPARATION OF A GRANULAR NPK FERTILIZER.

Applicants : UNIE VAN KUNSTMESTFABRIEKEN B. V. OF P.O. BOX 45, 3500 AA UTRECHT, THE NETHERLANDS.

Inventors : JOHAN WILLEM HOOGENDONK AND JOZEF LUCASSEN.

Application No. 725/Cal/79 filed July 16, 1979.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

5 claims

Process for the preparation of a granular NPK fertilizer, in which a solid potassium salt is mixed with an ammonium nitrate containing liquid phase that also contains ammonium phosphate and the mixture thus obtained is granulated, characterized in that the potassium salt is added in the form of particles having an average size of at most 55 μ and containing at most 1% by weight of particles of over 150 μ and at a temperature of between 5 and 40°C.

Compl. specn. 9 pages Drg. Nil.

CLASS : 55 Ds. 152175
Int. Cl. : A 01 n 9/00.

A PROCESS FOR PREPARING A SYNERGISTIC HERBICIDAL COMPOSITIONS.

Applicants : STAUFFER CHEMICAL COMPANY OF WESTPORT, CONNECTICUT 06880, UNITED STATES OF AMERICA.

Inventors : GERALD HERMAN THIELE AND DAVID LEE STAMP.

Application No. 222/Cal/80 filed February 26, 1980.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

8 Claims

A process for the preparation of a synergistic herbicidal composition which comprises mixing (a) a pyrolidone of the formula as shown in Fig. 1 of the accompanying drawings, wherein

X is selected from the group consisting of hydrogen, chlorine and methyl;

Y is selected from the group consisting of hydrogen, chlorine and bromine;

Z is selected from the group consisting of chlorine and bromine;

R¹ is selected from the group consisting of hydrogen and C₁-C₄ alkyl;

R is selected from the group consisting of hydrogen, halogen, C₁-C₄ alkyl, acetyl, trifluoromethyl, nitro, cyano, C₁-C₄ haloalkoxy, C₁-C₄ alkylthio, C₁-C₄ alkylsulfinyl, C₁-C₄ alkylsulfonyl, trifluoromethylthio, trifluoromethylsulfanyl, trifluoromethylsulfonyl, pentafluoropropionamido, C₁-C₄ alkoxyethyl and

R is selected from the group consisting of hydrogen, C₁-C₄ alkyl, chlorine and trifluoromethyl; and (b) a phosphonic acid of the formula

O

R' — P — OH

OH

in which R' is selected from the group consisting of C₁-C₄ alkyl, C₁-C₄ haloalkyl, and -CHNHCH₂COOH, wherein the weight ratio of (a) to (b) ranges from 0.1 : 1 to 20 : 1 and further includes a diluent carrier for said compounds of (a) and (b).

(Compl. specn. 23 pages. Drgs 1 sheet).

said support means including fixed support bars beneath the grate means which extend across the width of the furnace and are attached to and supported by the side walls of the furnace, and means connecting the grate means to the support bars in such a manner that the grate means is free to expand and contract relative to the fixed support bars.

(Compl. specn. 6 pages. Drg. 1 sheet).

CLASS : 128 G.
Int. Cl. : A 61 F 27/00.

152178.

"PROCESS FOR PRODUCING A DEVICE FOR THE CONTROLLED AND CONTINUOUS ADMINISTRATION OF CHEMICAL TO AN AQUEOUS LIQUID-CONTAINING ENVIRONMENT".

Applicant : PFIZER INC., a corporation organized under the laws of the State of Delaware, United States of America of 235 East 42nd Street, New York, State of New York, United States of America.

Inventor : DAVID SAMUEL DRESBACK.

Application for patent No. 188/Del/79 filed on 21st March, 1979.

Appropriate Office for Opposition Proceedings (Rules 4, Patents Rules, 1972) Patent Office Branch, New Delhi-5.

9 Claims.

A process for producing a device for the controlled and continuous administration of chemical to an aqueous liquid containing environment over a prolonged period of time, said device comprising a reservoir containing a chemical, a shaped wall formed in part at least of a porous material such as herein described, said porous wall in contact with at least a part of said reservoir and characterised by being insoluble in said environment and maintaining its integrity during said prolonged period of time, further characterised in that, prior to placing said chemical in said reservoir which bears an opening therein for introduction of said chemical, impregnating the pores of said porous material with a hydrogel medium permeable to passage of said chemical and to said aqueous liquid, placing said chemical in said reservoir, and then sealing said reservoir.

(Complete specification 56 pages. Drawing 4 sheets).

CLASS : 77 B₂ & 77 C.
Int. Cl. : A 23 d 5/00.

152179.

"A PROCESS FOR THE PRODUCTION OF AN EDIBLE OIL FROM NATURAL FATTY SUBSTANCES".

Applicant : LESIEUR-COTELLE & ASSOCIES S.A., a French Joint stock company of 122, avenue du General Leclerc, Boulogne sur Seine (Hauts de Seine), France.

Inventors : JEAN MARIE KLEIN & ALBERT LACOME.

Application for patent No. 382/Del/79 filed on 29th May, 1979.

Appropriate Office for Opposition Proceedings (Rules 4, Patents Rules, 1972) Patent Office Branch, New Delhi-5.

16 Claims.

A process for the production of an edible oil from natural fatty substances such as herein described having a high content of saturated fatty acids, comprising in a first stage, interesterification of the natural fatty substance to be treated at a temperature in the range 20° to 80°C, in the presence of an interesterification catalyst such as herein described and, in a second stage, subjecting the interesterified fatty material to at least one fractionating step at a temperature in the range -20° to +35°C, by means of a suitable solvent such as herein described for fractionating fats in order to produce in a yield of higher than 35% up to 75%, a fluid fraction substantially comprising unsaturated triglycerides free of trans isomers and having an iodine number of more than 75, an end-of-clouding point lower than 12°C, a content of tri-saturated triglycerides less than 0.6%, a content of di-saturated-monounsaturated triglycerides less than 10%, and a solidification liquefaction time at +15°C, comparable to that of peanut oil.

(Complete specification 52 pages. Drawing 3 sheets).

CLASS : 131 B.
Int. Cl. : E 21 b 7/00.

152176.

METHOD OF SEPARATION OF SOLID PHASE IN DRILLING MUD.

Applicants : SREDNEAZIATSKY NAUCHNO-ISSLEDOVATELSKIY INSTITUT PRIRODNOGO GAZA OI TASHKENT, ULIISA T. SHEVCHENKO, 2, USSR.

Inventors : 1. ULMAS DZHURAEVICH MAMADZHANOV, 2. VITOLD MIKHAILOVICH BAKHIR, 3. VLADIMIR IVANOVICH KLIMENKO, 4. JURY GEORGIEVICH ZADOROZHNY AND 5. STANISLAV AFANASIEVICH ALEKHIN.

Application No. 491/Cal/80 filed April 28, 1980.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

8 claims

A method of separating the solid phase in a drilling mud in the process of drilling boreholes, comprising forming an adhesion layer from the drilling mud on a curvilinear closed surface partly projected into the drilling mud and being rotated; then separating a portion of the formed adhesion layer onto another rotating curvilinear closed surface positioned so that this another surface contacts a portion of the adhesion layer the respective linear speeds of the adhesion layer and of said another rotating closed curvilinear surface in the area of their contact being selected to be substantially equal.

(Compl. specn. 21 pages Drgs. 1 sheet).

CLASS : 85 F.
Int. Cl. F 27 b 15/00.

152177.

A FLUIDIZED BED SYSTEM HAVING A PLURALITY OF GRATE PLATES IN THE GRATE MEANS.

Applicants : COMBUSTION ENGINEERING, INC. OF 1000 PROSPECT HILL ROAD, WINDSOR, CONNECTICUT, UNITED STATES OF AMERICA.

Inventors : 1. JOSEPH ROBERT COMPARATO, 2. ERNEST LESTER HARTMAN, 3. EDWARD ADOLPH ZIELINSKI, 4. DAVID TRENT MYRICK.

Application No. 156/Cal/81 filed February 11, 1981.

Appropriate Office for Opposition Proceedings (Rules 4, Patents Rules, 1972) Patent Office, Calcutta.

2 Claims.

A fluidized bed system including a furnace having side walls and containing grate means, means for introducing carbonaceous fuel particles onto the grate means, duct means for introducing high velocity air beneath the grate means for fluidizing and supporting combustion of the carbonaceous fuel, characterized in that the grate means comprises a plurality of grate plates, each of which is supported around its entire periphery and also at given points by support means

Ind. CLASS : 80 L.

152180.

3 Claims

Int. CLASS : B01D 35/00.

AN IMPROVED FLUID FILTERING DEVICE.

Applicant & Inventor : ISHWERIAL NICHHABHAI PATEL, INDIAN NATIONAL, BLOCK NO 2 "MAHESHWAR DEEP", PLOT 75, R. B MEHTA ROAD, GHATKOPAR (EAST) BOMBAY-77, MAHARASHTRA, INDIA.

Application No. 301/BOM/80 filed on Sept 26, 1980.

Complete after Provisional left on Dec 24, 1981.

Appropriate office for opposition proceedings (Rule 4, Patents Rule 1972) Patent Office, Bombay Branch.

11 Claims.

An improved fluid filtering device for specified filtration of various fluids comprises an housing having an upper portion or head and a lower portion detachably attached to the said head, an inlet nozzle provided in the top centre of head, an outlet nozzle provided in the side of head, a filtering cartridge detachably attached in the bottom centre of the head; the said filtering cartridge consists of a hollow body having a plurality of open faces or sides, each of them provided with, a filter supporting plate preferably made of moulded plastics with fine mesh to pass through the filtered fluid, a filter plate of desired pore sizes and a cover plate preferably made of moulded plastics with fine mesh to allow the fluid to be filtered to enter filtering cartridge, the filtering cartridge is connected to the said head through a nipple connecting the central space of the filtering cartridge with the outlet nozzle to pass out the filtered fluid.

(Provisional Specification 2 Pages, Drawings 2 Sheets).

Complete Specification 9 Pages, Drawings 5 Sheets).

CLASS 24 F.

152181.

Int. CLASS B 60 t 11/00.

A SERVO BOOSTER FOR VEHICLE BRAKING SYSTEM.

Applicant : LUCAS INDUSTRIES LIMITED, GREAT KING STREET, BIRMINGHAM 19, ENGLAND.

Inventors : (1) DAVID JOHN PARKER, (2) ERIC MARTIN LILLEY.

Application No. 35/Mas/81 filed February 23, 1981.

Convention date : (23.2.1980) (No. 8006183 United Kingdom).

15 Claims.

A servo booster for a vehicle braking system, comprising a housing containing a movable wall having sealing means sealing the outer periphery of the movable wall to the housing, a stationary force transmitting member extending through the movable wall, and a bellows located substantially coaxially about the force transmitting member and sealingly connecting the movable wall to a wall of the housing.

(Com.—12 pages; Drwg.—1 sheet).

CLASS : 999 H4 F, 143 D2, 13A.

152182.

Int. CLASS : A 45 C—1/02.

A METHOD TO MAKE A SELF-STANDING COLLAPSIBLE POUCH AND A POUCH MADE THEREBY.

Applicant & Inventor : HARRY DHAUL, 22 RAKHI MAHAL, DINSHAW VACHA ROAD, BOMBAY-400 020, MAHARASHTRA, INDIA.

Application No. 83/BOM/1981, filed March 25, 1981.

Appropriate office for opposition proceedings (Rule 4, Patents Rule 1972) Patent Office, Bombay Branch.

A method to make a self-standing collapsible pouch from three rolls of heat-sealable sheets, the method comprising assembly of the sheets (designated A, B, and C for reference) from the corresponding rolls, sheets A and B being of equal width and sheet C being of smaller predetermined width and folded midway, the folded sheet C being disposed between the sheets A and B so that edges of the sheets A, C and B are disposed in one vertical plane, sheets A, C and B being made to run intermittently with folded sheet C and corresponding portions of sheets A and B being made to pass between two sealing plates of a heat-sealing mechanism, the plates being rectangular and of width equal to that of the folded sheet C, characterised in that each plate has an identical concave cut-out at its inner edge, the depth of the cut-out being determined by the folded width of sheet C, a heat-proof flat partition (designated D for reference) of the size of the plates being located between them and adapted to keep apart the folds of sheet C, the two plates being made to press between them the portion of sheet A, the sheet C with partition D between its folds and portion of sheet B, sealing the portions of said sheets above and below the partition D adapted so as to become the base of the pouch, the plates being then taken apart after sealing the sealed portions of the sheets A, C and B being drawn out by known means bringing portions of sheets A, C and B between the plates for next operation, the drawn-out sheets A, C and B being transversely sealed and midway between two consecutive sealed base portions adapted to separate the pouch.

(Complete specification 9 pages; Drawing 1 sheet).

Ind. Class : 62 B

152183

Int. Class : B05 c 11/00.

AN IMPROVED HIGH TEMPERATURE HIGH-PRESSURE BFAM DYEING PLANT.

Applicant & Inventor : DEVENDRA SOMABHAI NAIK, 77, JAI AMBE SOCIETY, ADAJAN ROAD, SURAT-395009, GUJARAT, INDIA.

Application No. : 59/BOM/80 Filed on March 15, 1982.

(Post dated to April 22, 1982).

Complete after provisional left on 19th Jan, 1983.

Appropriate office for opposition proceedings (Rule 4, Patents Rule 1972) Patent office, Bombay branch.

9 Claims

Claim 1

An improved high temperature high pressure beam dyeing plant comprising an autoclave for dyeing fabric containing perforated beam; a heat exchanger; a liquor circulating pump. A closed main pipe line connecting the said autoclave, the said heat exchanger and the said pump for circulating the dyestuff, an airpressure vessel provided above the said autoclave and is connected to the top of the autoclave through a pipe line and provided with a valve, another pipe line is connecter between the said main pipe line and the said air pressure vessel through another valve, the said air-pressure vessel through another valve, the said air-pressure vessel is provided at its top with an inlet for dyestuff, an air outlet a pressure gauge and a compressed air supply line; and a drain valve provided in the bottom side of the said main pipe line for draining out finally the used liquor

(Prov. specn. 6 pages. Drg. 1 sheet.

Comp. specn. 10 pages. Drgs. 2 sheets).

CLASS 172 D, 172 D.

152184.

Int. Cl. D 01 h 1/18.

BOBBIN HANGER.

Applicants & Inventors : SHINZO KITAMURA OF 1-18, DEGUCHI, 1-CHOME, HIRAKATA-SHI, JAPAN.

Application No. 247/Cal/79 filed March 14, 1979.

Appropriate Office for Opposition Proceedings (Rule 4, Patents Rules, 1972) Patent Office, Calcutta.

4 claims

A bobbin hanger, which comprises, a bobbin-holding barrel being inserted into a hole of a bobbin and hanging said bobbin by fingers projecting out of the lower part of the outer circumferential surface of said holding barrel and a securing member through which said holding barrel is attached to a shank rotatably and swingably; characterised in that said securing member is provided at its lower end with a bearing race-receiving spherical surface and is suspended through the medium of both said shank provided with a neck and a round trunk part from said bearing race-receiving spherical surface upward and a ball bearing having a retainer provided on said bearing race-receiving spherical surface; the top part of said securing member is provided with a through hole at an interval of a broad clearance between itself and said shank and the peripheral region of said through hole is formed with a spherical surface concentric with said bearing race-receiving spherical surface formed at the lower end of said shank; and a cap plate, which has through-hole formed leaving a narrow gap between itself and said round trunk part of said shank and is formed with a concaved spherical surface substantially parallel with the spherical top surface of said securing member, which cap plate mounted on the top face of said securing member and is arranged a coiled spring on its top face, thereby said cap plate being able to be pressed to the side of said securing member by said coiled spring.

(Compl. specn 20 pages. Digs. 2 sheets).

PATENTS SEALED

143021 148726 150132 150647 150650 150699 150729 150760
150784 150785 150810 150811 150855 150908 150961 150977
151019 151044 151049 151065 151079

RENEWAL FEES PAID

116816 116944 117879 117889 117904 117913 117957
117961 118004 118005 118144 118196 118205 118253
118266 118335 118363 118379 118604 118720 118737
118742 118844 118999 119031 119110 119194 119387
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122253 122314 122720 122766 123205 123399 123453 123744
123855 123907 124015 124204 124589 128057 128073 128308
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129264 129331 129389 129600 129712 129842 129843 130926
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133714 133740 133227 133355 133388 135411 135472 135805
135880 136198 136205 136301 136428 136436 136662 136705
136706 136963 137058 137088 137099 137254 137416 137469
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138108 138152 138333 138544 138849 138997 139417 139618
139894 139965 140096 140133 140180 140589 140646 140656
140689 140780 141056 141139 141540 141594 141649 141699
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143367 143378 143565 143650 143687 143695 143737 143740
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146359 146363 146378 146419 146452 146514 146659 146748
146810 146892 146898 146899 146982 147014 147156 147273
147414 147423 147425 147446 147448 147467 147551 147855
147856 147898 147954 148032 148126 148203 148206 148303
148313 148316 148317 148416 148429 148466 148496 148538
148565 148569 148570 148580 148657 148658 148708 148761
148770 148772 148776 148777 148782 148826 148893 148974
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149694 149716 149735 149762 149790 149849 149858 149869
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150086 150093 150177 150182 150190 150242 150249 150253
150258 150262 150281 150263 150282 150284 150285 150286
150326 150336 150338 150341 150342 150343 150344 150345
150347 150351 150352 150355 150395 150404 150405 150408
150410 150422 150451 150530 150556 150585 150586 150603
150631 150635 150636 150713 150717 150779 150798 150790
150848

CESSATION OF PATENTS

113500 113506 113512 113513 113526 113527 113530 113532
113560 113565 113578 113581 113584 113605 113616 113619
113620 113626 113630 113637 113638 113639 113643 113652
113655 113661 113665 123458 139588 142074

RESTORATION PROCEEDINGS

(1)

Notice is hereby given that an application for restoration of Patent No. 148029 dated the 31st January, 1978 made by Girling Limited on the 12th January, 1983 and notified in the Gazette of India, Part-III, Section 2, dated the 23rd April, 1983 has been allowed and the said patent restored.

(2)

Notice is hereby given that an application for restoration of Patent No. 148984 dated the 14th May, 1979 made by Guest Keen Williams Limited on the 22nd February, 1983 and notified in the Gazette of India, Part-III, Section 2 dated the 28th May, 1983 has been allowed and the said patent restored.

REGISTRATION OF DESIGNS

The following designs have been registered. They are not open to inspection for a period of two years from the date of registration except as provided for in Section 50 of the Design Act, 1911.

The date shown in the each entry is the date of registration of the design included in the entry.

Class 1. No. 152963. K. W. Engineering Works (Regd.), an Indian Partnership firm, Opposite Industrial Estate, Link Road, Ludhiana (Punjab) India. "Chain Wheel Set". 4th April, 1983.

Class 1. No. 153310. TT (Private) Limited, Dooravaninagar, Bangalore 560 016, Karnataka, India, a Company duly organised and existing under the laws of the Union of India. "Pressure Cookers". 28th July, 1983.

Class 1. No. 152994. Deshraj Gupta & Co. Pvt. Ltd., of 4634 Ajmeri Gate, Delhi-110006, India, an Indian Company. "Pressure Regulator Valve for use with LPG Cylinder". 13th April, 1983.

Class 1. No. 152939. Glass Equipment (India) Ltd., having a registered office at 603, Deep Sikha, 8-Rajendra Place, New Delhi-110008, India. "Take Out Tong Holder". 26th March, 1983.

Class 1. No. 153125. Maya Panchal Industries, 216A Falkland Road, Sanghvi Godown Khetwadi, 10th Lane Bombay 400 004, Maharashtra, India, a registered Partnership firm. "Tea Ball". 24th May, 1983.

Class 3. No. 152769. General Plastics (P) Ltd., Old Post Office Road, Udipi 576 101, Karnataka, India, an Indian Company. "Fishing Flots". 16th February, 1983.

Class 3. No. 153392. Eagle Flask Private Limited (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.

Class 3. No. 153393. Eagle Flask Private Limited, (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.

- Class 3. No. 153394. Eagle Flask Private Limited, (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.
- Class 3. No. 153395. Eagle Flask Private Limited, (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.
- Class 3. No. 153396. Eagle Flask Private Limited, (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.
- Class 3. No. 153397. Eagle Flask Private Limited, (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.
- Class 3. No. 153386. Eagle Flask Private Limited, (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.
- Class 3. No. 153387. Eagle Flask Private Limited, (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.
- Class 3. No. 153388. Eagle Flask Private Limited, (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.

- Class 3. No. 153389. Eagle Flask Private Limited, (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.
- Class 3. No. 153390. Eagle Flask Private Limited, (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.
- Class 3. No. 153391. Eagle Flask Private Limited, (an existing Company under the Companies Act) at Eagle Estate, Talegaon-410 507, District Pune, Maharashtra State, India. "Vacuum Flask". 26th August, 1983.
- Class 8. No. 153043. Aspinwall & Company (Travancore) Limited, P.O. Box No. 5, Chavadi Parambu, C.C.N.B. Road, Alleppey-688 001, Kerala State, An Indian Company. "Carpet". 21st April, 1983.
- Class 8. No. 153044. Aspinwall & Company (Travancore) Limited, P.O. Box No. 5, Chavadi Parambu, C.C.N.B. Road, Alleppey-688 001, Kerala State, An Indian Company. "Carpet". 21st April, 1983.

EXTENSION OF COPYRIGHT FOR THE THIRD PERIOD
OF FIVE YEARS

Nos. 145021, 145022, 145023, 145024.—Class-4.

DR. K. V. SWAMINATHAN
Controller General of Patents,
Designs and Trade Marks